
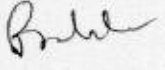

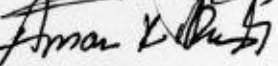


ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.03.2021

NAME OF THE COMPANY: Alok Kumar Rai & Ors V/s Falcon Township Pvt Ltd & Ors

SECTION OF THE COMPANIES ACT: 241/242 of Companies Act 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Ujjawal Satsangi	Adv	Petitioner	
2.	Pratik Pandey	Adv	"	
3.	SAURABH SRIVASTAVA	PCS	Respondent	
4.	Aman. K. Diwedi	Adv	Respondents	

CP NO. 11/ALD/2021, CA NO. 15/2021

Sh. Ujjawal Satsangi alongwith Sh. Pratik Pandey, Advocates for the petitioner is present.

Vide earlier order of this Court dated 09.02.2021 shows that the time was granted to the respondents for filing reply, but no reply has been filed till date.

Sh. Aman Kumar Diwedi alongwith Sh. Saurabh Srivastava have put in appearance on behalf of the respondents and filed Vakalatnama, which is taken on record and prays two weeks' time for filing reply, thereafter, rejoinder, if any, may be filed within one week.

Accordingly, put up in the week commencing 23rd April, 2021 before the Regular Court, by which time pleadings be exchanged between the parties.



**JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)**

Dated : 24.03.2021

Typed by :
Kumud Narayan
(P.S.)